

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 247/MP/2024

Subject : Petition to adjudicate on the disputes between the Petitioner and the Respondents in regard to the claims of the Petitioner and to Declare that the Respondents 1 to 4 are liable to compensate the Petitioner for the capacity charges, Gas Transmission Charges, Imbalance Charges and Refund the Capacity Charges including disincentives for the period from 1.10.2006 to 1.10.2012.

Petitioner : GVK Gautami Power Limited

Respondents : APCPDCL and 4 others

Date of Hearing : **27.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shiv Kumar, Advocate, GVKGPL
Shri Harsha V. Rao, Advocate, Telangana & AP Discoms
Ms. Aishwarya Subramani, Advocate, Telangana & AP Discoms

Record of Proceedings

At the outset, the learned counsel for the Petitioner requested time to file a rejoinder to the reply filed by the Respondents. This request was not opposed by the learned counsel for the Respondents.

2. The Commission, after hearing the learned counsel for the parties, allowed the Petitioner to may file its rejoinder by **27.3.2025**.
3. The Petition will be listed for hearing on **15.4.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

